

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/ 10630 /A**

From :- Shri Gautam Baruah  
Registrar General  
Gauhati High Court  
Guwahati

To,  
Shri Utpal Rajkhowa  
Registrar (Admn.)  
Gauhati High Court, Guwahati

Dated Guwahati, the 16<sup>th</sup> November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter dated 09.11.2022

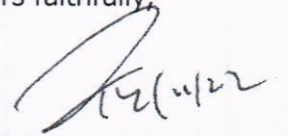
Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the current block period of 2022-2025 w.e.f. 08.12.2022 to 13.12.2022 to visit Goa along with your wife and two daughters, by the shortest possible route, as per existing Rules.

Further, you have been granted Casual Leave on 08.12.2022, 09.12.2022, 12.12.2022 and 13.12.2022, as prayed for.

Thanking you.

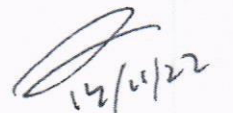
Yours faithfully,



**REGISTRAR GENERAL**

**Memo NO. HC.VII-03/2022/ 10631- 10633 /A, dated- 16/11/22** P<sub>20</sub>  
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action for allotment of budget for the LTC advance amount, as per Rules.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court



**REGISTRAR GENERAL**

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